

# CYIENT CYIENT LIMITED

Regd. office: 4th Floor, 'A' Wing, Plot No. 11, Software Units Layout, Infocity,  
Madhapur, Hyderabad - 500 081, Telangana, India  
Contact Person: Sudheendhra Putty, Company Secretary and Compliance Officer  
Telephone: +91 40 6764 1322 • Email: company.secretary@cyient.com  
Website: www.cyient.com • CIN: L72200TG1991PLC013134

## POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF CYIENT LIMITED

This post buyback public announcement (**Post Buyback Public Announcement**) is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) (the **Buyback Regulations**) regarding completion of the Buyback.

This Post Buyback Public Announcement should be read in conjunction with the public announcement dated 11 June 2026 and published on 12 June 2026 (the **Public Announcement**) and the letter of offer dated 19 June 2026 (**Letter of Offer**) along with form of acceptance cum acknowledgement and Share Transfer Form (Form SH-4) and the addendums issued therefor. Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer.

### 1. THE BUYBACK

- Cyient Limited (the **Company**) had announced the offer to buyback up to 64,00,000 (Sixty Four Lakhs) fully paid-up Equity Shares of face value of INR 5/- (Indian Rupees Five only) each of the Company, representing up to 5.76% of the existing fully paid-up equity share capital of the Company (on a standalone basis) from all the Eligible Shareholders of Equity Shares of the Company, excluding promoters, members of the promoter group and person(s) in control, as on the record date i.e. 17 June 2026 (**Record Date**) on a proportionate basis (subject to reservation for Small Shareholders category), at a price of INR 1,125/- (Indian Rupees One Thousand One Hundred Twenty Five only) per Equity Share (**Buyback Price**) payable in cash for an aggregate consideration of up to INR 720,00,00,000 (Indian Rupees Seven Hundred Twenty crores only) (**Buyback Offer Size**), representing 20.31% and 14.09% of the aggregate of the paid-up share capital and free reserves of the Company based on the latest audited standalone and consolidated financial statements of the Company as at 31 March 2026, respectively (**Buyback**), through the tender offer route, in accordance with the Articles of the Company, and the applicable provisions, if any, of the Companies Act, 2013 (**Act**), the relevant rules framed thereunder including the Share Capital Rules, the Management Rules, to the extent applicable, the LODR Regulations, including any amendments, statutory modification or re-enactments thereof, for the time being in force, in compliance with the Buyback Regulations read with SEBI Circulars. The Buyback Offer Size does not include any expenses or transaction costs incurred or to be incurred for the Buyback, such as brokerage, filing fees, advisory fees, intermediaries' fees, publication expenses, printing and dispatch expenses, applicable taxes such as securities transaction tax, goods and services tax, stamp duty etc. and other incidental and related expenses (**Transaction Costs**).

- The Buyback has been implemented through the tender offer route using the "Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offer under Takeovers, Buyback and Delisting" notified by the Securities and Exchange Board of India (**SEBI**) vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/P/2016/131 dated December 9, 2016, SEBI circular SEBI/HO/CFD/DCR-III/CIR/P/615 dated August 13, 2021 and SEBI circular SEBI/HO/CFD/PoD-2/P/ CIR/2023/35 dated March 8, 2023, and such other circulars or notifications, as may be applicable, including any amendments thereof (**SEBI Circulars**). The Buyback was implemented using the Acquisition Window provided by BSE Limited.

- The Tendering Period for the Buyback commenced on Tuesday, June 23, 2026 at 10 am and closed on Tuesday, June 30, 2026 at 5 pm.

### 2. DETAILS OF BUYBACK:

- 64,00,000 (Sixty-Four Lakhs) Equity Shares were bought back under the Buyback, at a price of INR 1,125/- (Indian Rupees One Thousand One Hundred Twenty-Five) per Equity Share.
- The total amount utilized in the Buyback was INR 720,00,00,000 (Indian Rupees Seven Hundred Twenty crores only), excluding Transaction Costs.
- The Registrar to the Buyback i.e., KFin Technologies Limited (**Registrar**), considered a total of 82,794 valid bids for 3,58,91,651 validly tendered Equity Shares in response to the Buyback, resulting in the tender of approximately 560.81 times the maximum number of Equity Shares proposed to be bought back.

The details of the valid bids considered by the Registrar, are as follows:

| Sr. No. | Category                                             | No. of Equity Shares reserved in Buyback | No. of Valid Bids | Total Equity Shares validly Tendered | % Response    |
|---------|------------------------------------------------------|------------------------------------------|-------------------|--------------------------------------|---------------|
| 1.      | Reserved Category for Small Shareholders             | 9,60,000                                 | 77,523            | 38,42,213                            | 400.23        |
| 2.      | General Category for all other Eligible Shareholders | 54,40,000                                | 5,271             | 3,20,49,438                          | 589.14        |
|         | <b>Total</b>                                         | <b>64,00,000</b>                         | <b>82,794</b>     | <b>3,58,91,651</b>                   | <b>560.81</b> |

- All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the terms set out in the Letter of Offer. The communication of Acceptance/rejection has been dispatched by the Registrar, via email to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the Depositories) on 7 July 2026, and in physical form to those relevant eligible shareholders who have not registered their email IDs with the Company or the Depositories.

- The settlement of all valid bids which were Accepted was completed by the Indian Clearing Corporation Limited (**Clearing Corporation**), on 7 July 2026. The Clearing Corporation has made direct funds payout (net of tax deducted at source, as applicable) to the Eligible Shareholders whose Equity Shares have been Accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s), due to any Reason, then the amount payable to the concerned Eligible Shareholder was transferred to the respective Stock Broker(s) for onward transfer to such Eligible Shareholder.

- Equity Shares held in dematerialized form Accepted under the Buyback were transferred to the Company's Demat Account on 7 July 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form were released/returned/lien removed by the Clearing Corporation on 7 July 2026. No Equity Shares were tendered in physical form.

- The extinguishment of 64,00,000 (Sixty-Four Lakhs) Equity Shares Accepted under the Buyback, comprising all Equity Shares in dematerialised form, is currently under process and will be completed in accordance with the Buyback Regulations on or before 16 July 2026.

### 3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN:

- The capital structure of the Company before and after the completion of the Buyback is set forth below:

| Sr. No. | Particulars                                  | Pre-Buyback*<br>(in INR)                                    | Post completion of the Buyback*<br>(in INR)                 |
|---------|----------------------------------------------|-------------------------------------------------------------|-------------------------------------------------------------|
| 1.      | Authorised share capital                     | 140,00,00,000<br>(28,00,00,000 Equity Shares of INR 5 each) | 140,00,00,000<br>(28,00,00,000 Equity Shares of INR 5 each) |
| 2.      | Issued, subscribed and paid-up share capital | 55,57,09,020<br>(11,11,41,804 Equity Shares of INR 5 each)  | 52,37,09,020<br>(10,47,41,804 Equity Shares of INR 5 each)  |

\* As on the Record Date for Buyback i.e., 17 June 2026.

# Subject to extinguishment of 64,00,000 Equity Shares pursuant to the Buyback.

- Details of Eligible Shareholders from whom Equity Shares Accepted exceeding 1% as a percentage of the total Equity Shares bought back are as set out below:

| Sr. No. | Name of the Eligible Shareholder                                     | No. of Equity Shares accepted under the Buyback | Equity Shares accepted as a % of the total Equity Shares bought back | Equity Shares accepted as a % of the total post Buyback equity share capital of the Company |
|---------|----------------------------------------------------------------------|-------------------------------------------------|----------------------------------------------------------------------|---------------------------------------------------------------------------------------------|
| 1       | NIPPON LIFE INDIA TRUSTEE LTD [MULTIPLE SCHEMES]                     | 619,617                                         | 9.68                                                                 | 0.56                                                                                        |
| 2       | HDFC MUTUAL FUND [MULTIPLE SCHEMES]                                  | 607,291                                         | 9.49                                                                 | 0.55                                                                                        |
| 3       | DSP NIFTY500 FLEXICAP QUALITY 30 ETF [MULTIPLE SCHEMES]              | 466,745                                         | 7.29                                                                 | 0.42                                                                                        |
| 4       | BANDHAN SMALL CAP FUND                                               | 451,660                                         | 7.06                                                                 | 0.41                                                                                        |
| 5       | ICICI PRUDENTIAL MULTICAP FUND [MULTIPLE SCHEMES]                    | 425,572                                         | 6.65                                                                 | 0.38                                                                                        |
| 6       | ADITYA BIRLA SUN LIFE TRUSTEE PRIVATE LIMITED A/C [MULTIPLE SCHEMES] | 363,258                                         | 5.68                                                                 | 0.33                                                                                        |
| 7       | KOTAK PIONEER FUND [MULTIPLE SCHEMES]                                | 299,453                                         | 4.68                                                                 | 0.27                                                                                        |
| 8       | LIFE INSURANCE CORPORATION OF INDIA                                  | 246,194                                         | 3.85                                                                 | 0.22                                                                                        |
| 9       | CLARUS CAPITAL I                                                     | 170,876                                         | 2.67                                                                 | 0.15                                                                                        |
| 10      | STATE OF WISCONSIN INVESTMENT BOARD - SELF MANAGED                   | 112,790                                         | 1.76                                                                 | 0.1                                                                                         |
| 11      | RBC EMERGING MARKETS SMALL-CAP EQUITY FUND                           | 109,912                                         | 1.72                                                                 | 0.1                                                                                         |
| 12      | SOCIETE GENERALE - ODI                                               | 108,786                                         | 1.7                                                                  | 0.1                                                                                         |
| 13      | GOVERNMENT PENSION FUND GLOBAL                                       | 107,444                                         | 1.68                                                                 | 0.1                                                                                         |
| 14      | CARNELIAN BHARAT AMRITKAAL FUND .                                    | 87,150                                          | 1.36                                                                 | 0.08                                                                                        |
| 15      | SUNDARAM MUTUAL FUND A/C SUNDARAM VALUE FUND [MULTIPLE SCHEMES]      | 78,122                                          | 1.22                                                                 | 0.07                                                                                        |
| 16      | ISHARES CORE MSCI EMERGING MARKETS ETF                               | 74,496                                          | 1.16                                                                 | 0.07                                                                                        |

- The shareholding pattern of the Company before and after completion of the Buyback is set out below:

| Particulars                                        | Pre-Buyback*        |                   | Post completion of the Buyback* |                   |
|----------------------------------------------------|---------------------|-------------------|---------------------------------|-------------------|
|                                                    | No. of Shares       | % of shareholding | No. of Shares                   | % of shareholding |
| Promoter and Promoter Group                        | 2,58,70,288         | 23.28             | 2,58,70,288                     | 24.70             |
| Indian Financial Institutions/ Banks/ Mutual Funds | 4,31,93,136         | 38.86             | 7,88,71,516                     | 75.30             |
| FII/ FPI/ NRIs/ ADRs/ Foreign Nationals and OCB    | 2,11,87,922         | 19.06             |                                 |                   |
| Indian Public, Corporates and others               | 2,08,90,458         | 18.80             |                                 |                   |
| <b>Total</b>                                       | <b>11,11,41,804</b> | <b>100.00</b>     | <b>10,47,41,804</b>             | <b>100.00</b>     |

\* As on the Record Date of the Buyback i.e., 17 June 2026.

# Subject to extinguishment of 64,00,000 Equity Shares pursuant to the Buyback.

### 4. MANAGER TO THE BUYBACK



|                              |                                                            |
|------------------------------|------------------------------------------------------------|
| <b>Name</b>                  | Axis Capital Limited                                       |
| <b>Address</b>               | 1st Floor, Axis House, P. B. Marg, Worli, Mumbai - 400 025 |
| <b>Tel</b>                   | +91 22 4325 2183                                           |
| <b>Fax</b>                   | +91 22 4325 3000                                           |
| <b>Contact Person</b>        | Pavan Naik/Simran Gadh                                     |
| <b>Email</b>                 | cyient.buyback@axiscap.in                                  |
| <b>Website</b>               | www.axiscapital.co.in                                      |
| <b>SEBI Registration No.</b> | INM000012029                                               |

### 5. DIRECTORS' RESPONSIBILITY STATEMENT

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Announcement, and confirms that the information included herein contains true, factual and material information and does not and will not contain any misleading information. This Post Buyback Public Announcement is issued in terms of the resolution passed by the Buyback Committee on 8 July 2026.

For and on behalf of the Board of Directors of Cyient Limited

|                                                       |                                                                                        |                                                                                  |                                                                                                          |
|-------------------------------------------------------|----------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------|
|                                                       | <b>Sd/-</b><br>Bodanapu Ganesh<br>Venkat Krishna<br>Managing Director<br>DIN: 00605187 | <b>Sd/-</b><br>Venkata Rama Mohan<br>Reddy Bodanapu<br>Director<br>DIN: 00058215 | <b>Sd/-</b><br>Sudheendhra Putty<br>Company Secretary &<br>Compliance Officer<br>Membership No: FCS 5689 |
| <b>Place :</b> Hyderabad<br><b>Date :</b> 8 July 2026 |                                                                                        |                                                                                  |                                                                                                          |

### PUBLIC NOTICE

NOTICE is hereby given that certificate for 500 shares of Safari Industries India Ltd in the name of Birbal Kumar Jain & Saroj Jain under Folio No B04099 bearing Cert. No 1529 and Dist Nos 101006 - 101505 have been lost and application has been made to the company to issue duplicate in lieu thereof. Any person who has a claim in respect of the said shares should lodge such claim with the company Registrars & Transfer Agents at MUFG Intime India Pvt. Ltd, C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, 400083 with in 15 days from of publication of the notice, else the company will proceed to issue Duplicate Certificates.

**Place: Patiala**

**Date :08.07.2026**



### ASSAM POWER DISTRIBUTION COMPANY LIMITED (A Govt. of Assam Public Limited Company)

#### TENDER NOTICE No. 26/2

E-tenders with a validity upto 180 days are hereby invited from **OEMs** for design, manufacture and supply of Energy Efficient Distribution Transformer in all Electrical Circles of APDCL. Interested OEMs may view the detailed Tender Notice and specifications by visiting official APDCL website [www.apdcl.org](http://www.apdcl.org) or [www.assamtenders.gov.in](http://www.assamtenders.gov.in)

| Description                        | Date & Time                |
|------------------------------------|----------------------------|
| Tender document publishing date    | 10.07.2026 at 17.00 hrs.   |
| Pre-Bid Meeting                    | 16.07.2026 at 12.00 hrs.   |
| Bid Submission start date and time | 20.07.2026 from 17.00 hrs. |
| Bid submission end date and time   | 03.08.2026 till 15.00 hrs. |
| Technical Bid Opening Date & time  | 06.08.2026 at 15.00 hrs.   |

**Sd/- Chief General Manager (PP&D), APDCL**

*Please pay your energy bill on time and help us to serve you better !*

### NOTICE

NOTICE REGARDING LOST CERTIFICATE(S) OF SRF LTD, Regd. Office: UNIT NO. 236 & 237, 2ND FLOOR, DLF GALLERIA, MAYUR PLACE, NOIDA LINK ROAD, MAYUR VIHAR PHASE I EXTENSION, NEW DELHI - 110091, AJIT KRISHNAKANT GOLATKAR residing at 06 SHWETA BUILDING, KOLDONGRI NO.1, SAHAR ROAD, ADHERI EAST - 400069 , SHARE HOLDER: SUNILA KRISHNAKANT GOLATKAR ( DECEASED) JOINT HOLDER: KRISHNAKANT JAGANNATH GOLATKAR ( DECEASED) CLAIMANT: AJIT KRISHNAKANT GOLATKAR. of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been untraceable and we have applied to the Company for issue of duplicate certificate(s). Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) and no further claim will be entertained by the Company thereafter.

| Folio No. | Certificate No. | Distinctive Nos.       | Distinctive Nos. |
|-----------|-----------------|------------------------|------------------|
| S 0010696 | 1128740         | 309564490 To 309565389 | 900              |
| S 0009255 | 1128739         | 309564174 To 309564489 | 316              |

Date : 08/07/2026

Place: Mumbai



### ASTEC LIFESCIENCES LIMITED

Corporate Identity Number (CIN): L99999MH1994PLC076236  
Registered Office: "Godrej One", 3<sup>rd</sup> Floor, Pirajshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra  
Tel.: +91 22 2518 8010, Website: [www.godrejastec.com](http://www.godrejastec.com),  
E-mail: [astecinvestors@godrejastec.com](mailto:astecinvestors@godrejastec.com)

#### NOTICE OF THE 32<sup>ND</sup> (THIRTY-SECOND) ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM). REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 32<sup>nd</sup> (Thirty-Second) Annual General Meeting ("AGM") of the Shareholders of **ASTEC LIFESCIENCES LIMITED** ("the Company") will be held on **Friday, 31<sup>st</sup> July, 2026 at 4.00 p.m. (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM, which has been e-mailed to the Shareholders [whose e-mail addresses are registered with the Company or the Depository Participant(s) or Company's Registrar and Share Transfer Agent, viz., Bigshare Services Private Limited as on Friday, 3<sup>rd</sup> July, 2026]. The Company has issued letters containing the weblink from where the Shareholders can access the Annual Report, to all the Shareholders whose e-mail addresses are not registered with the Company or the Depository Participant(s) or Company's Registrar and Share Transfer Agent. The Notice of the AGM along with the Annual Report for the Financial Year 2025-26 has also been made available on the website of the Company, viz., [www.godrejastec.com](http://www.godrejastec.com) and on the websites of the Stock Exchanges where the Equity Shares of the Company are listed, i.e., BSE Limited (at [www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited (at [www.nseindia.com](http://www.nseindia.com)) and on the website of National Securities Depository Limited ("NSDL") (at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)).

The Ministry of Corporate Affairs ("MCA") has, vide its various Circulars, including the latest General Circular No. 03/2025 dated 22<sup>nd</sup> September, 2025 (collectively referred to as "MCA Circulars"), permitted the holding of Annual General Meeting through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM"), without the physical presence of the Shareholders at a common venue.

In compliance with the provisions of the Companies Act, 2013 ("the Act"), Regulations 38(1)(a) and 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), various Circulars issued by the Securities and Exchange Board of India (SEBI) ("SEBI Circulars") and MCA Circulars and Secretarial Standard - 2 on "General Meetings" issued by the Institute of Company Secretaries of India, the AGM of the Company is being held through VC / OAVM and electronic copies of the Notice of the AGM and the Annual Report for the Financial Year 2025-26 has been sent to all the Shareholders through e-mail only.

#### MANNER OF REGISTERING / UPDATING E-MAIL ADDRESS:

Shareholders who have still not registered their e-mail ID are requested to get their e-mail ID registered, as follows:

- Shareholders holding Shares in Physical Mode:** Shareholders holding shares in physical mode and who have not updated their e-mail address are requested to update the same by sending duly filled Form ISR-1 to the Registrar and Share Transfer Agent of the Company, viz., Bigshare Services Private Limited ("Bigshare") at [www.bigshareonline.com](http://www.bigshareonline.com) along with copy(ies) of the requisite document(s) in support of the address of the Shareholder. The said form is available on the Company's website at the weblink <https://www.godrejastec.com/investors/investor-service-request>.
- Shareholders holding Shares in Dematerialized Mode:** Shareholders are requested to register their e-mail ID with the relevant Depository Participant(s).

In case of any queries / difficulties in registering the e-mail address, Shareholders may write to Bigshare at [investor@bigshareonline.com](mailto:investor@bigshareonline.com), with a copy to the Company at [astecinvestors@godrejastec.com](mailto:astecinvestors@godrejastec.com).

#### REMOTE E-VOTING & E-VOTING DURING THE AGM AND MANNER THEREOF:

Shareholders are informed that in compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 [including any modification(s), amendment(s) or re-enactment(s) thereof], Regulation 44 of the SEBI Listing Regulations and Secretarial Standard - 2 on "General Meetings" issued by the Institute of Company Secretaries of India ("ICSI"), the Company is providing remote e-voting facility ("**remote e-voting**") to its Shareholders to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("**e-voting**").

The remote e-voting period commences on **Sunday, 26<sup>th</sup> July, 2026 (at 9.00 a.m. IST)** and ends on **Thursday, 30<sup>th</sup> July, 2026 (at 5.00 p.m. IST)**. During this period, the Shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the Cut-off Date, i.e., **Friday, 24<sup>th</sup> July, 2026**, may cast their votes by remote e-voting on the Ordinary and Special Businesses as set out in the Notice of the AGM through electronic voting system of NSDL and the voting rights of the Shareholders shall be in proportion to their shareholding in the Paid-up Equity Share Capital of the Company as on the said Cut-off Date. The remote e-voting module shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote electronically beyond the said date and time. Once the vote on a resolution is casted by the Shareholder, the Shareholder shall not be allowed to change it subsequently. Only those Shareholders, who will be present in the AGM through VC / OAVM facility and have not casted their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM. Members who have voted through remote e-voting will be eligible to attend the AGM, but will not be eligible to vote at the AGM. A person whose name is recorded in the Register of Shareholders or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date, only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.

Any person, who acquires Shares and becomes a Member of the Company after sending of the Notice of AGM and holding shares as on the Cut-off Date, may obtain the login ID and password by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com). However, if he / she is already registered with NSDL for remote e-voting then he / she can use his / her existing User ID and password for casting the vote. The manner of remote e-voting / e-voting for Shareholders holding shares in dematerialized mode, physical mode and for Shareholders who have not registered their e-mail addresses has been provided in detail in Note No. 21 of the Notice of the AGM. For any query or grievances in relation to e-voting, Shareholders may write to / contact NSDL helpdesk by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or call at Toll Free No.: 022 - 4886 7000.

Mr. Vikas R. Chomal, Practicing Company Secretary (Certificate of Practice No. 12133) has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting to be conducted at the AGM, in a fair and transparent manner.

The results of the remote e-voting and votes cast at the AGM shall be declared not later than 2 (two) working days from the conclusion of the AGM. The results declared, along with the Scrutinizer's Report, shall be placed on the Company's website [www.godrejastec.com](http://www.godrejastec.com) and on the website of NSDL, [www.evoting.nsdl.com](http://www.evoting.nsdl.com), immediately after their declaration, and will be communicated to BSE Limited and National Stock Exchange of India Limited.

#### BOOK CLOSURE:

Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI Listing Regulations, notice is hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from **Sunday, 26<sup>th</sup> July, 2026 to Thursday, 30<sup>th</sup> July, 2026 (both days inclusive)** for the purpose of annual closing.

For ASTEC LIFESCIENCES LIMITED

**Sd/-**  
Tejashree Pradhan  
Company Secretary & Compliance Officer  
(FCS 7167)

**Place:** Mumbai  
**Date:** 8<sup>th</sup> July, 2026



### AU SMALL FINANCE BANK LIMITED

Head Office - Jaipur



#### Public Notice for shifting of Premises.

Our Kharghar Navi Mumbai branch, which is presently functioning at Shop No. 70, Patel Heritage, Hiranandani, Kharghar - 410210 will be shifted to the following address with effect from 10<sup>th</sup> August 2026.

#### New Address

**AU SMALL FINANCE BANK LIMITED**  
Ground & First Floor, Shop No 1 & 2, Patel Heritage,  
Sector 07, Kharghar-410210

Place: Navi Mumbai, Maharashtra  
Date: 9<sup>th</sup> July 2026

Branch Manager, Branch Banking  
Maharashtra

#### FORM NO.26 BEFORE THE REGIONAL DIRECTOR WEST REGION IN THE MATTER OF SECTION 13(4) OF THE COMPANIES ACT, 2013 AND IN THE MATTER OF S J LOGISTICS (INDIA) LIMITED HAVING ITS REGISTERED OFFICE AT 901/902/903, CENTRUM, OPPOSITE RAILA DEVI LAKE, WAGLE ESTATE, THANE, MAHARASHTRA - 400604

.....Petitioner

#### PUBLIC NOTICE

NOTICE is hereby given to the general public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary General Meeting and confirmed in the meeting held 8th July, 2026 on that behalf to enable the Company to change its registered office from "Registrar of Companies, Mumbai I" To Registrar of Companies, Mumbai I.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to The Regional Director, West Region, State of Maharashtra, with a copy thereof to the Petitioner Company at its Registered office as mentioned above.

For and on behalf of

**S J Logistics (India) Limited**

**Sd/-**

**RAJEN HASMUKHLAL SHAH**

Date: 9<sup>th</sup> July, 2026  
Place: Thane

### PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company **SUPREME INDUSTRIES LIMITED** have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office **THE SUPREME INDUSTRIES LIMITED 612, Rajeha Chambers, Nariman Point, Mumbai - 400021** at within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

| Folio No. | Name of Shareholder                                                                 | No. of Shares       | Distinctive Nos. |         | Certificate No. |
|-----------|-------------------------------------------------------------------------------------|---------------------|------------------|---------|-----------------|
|           |                                                                                     |                     | From             | To      |                 |
| 003372    | DIPTI NITIN SONAWALA<br>NITIN KANTILAL<br>SONAWALA (Deceased)<br>JAY NITIN SONAWALA | 5000<br>f.v.Rs. 2/- | 2100376          | 2105375 | 5302            |

Place: Mumbai  
Date: 09/07/2026

Name of Shareholder: **DIPTI NITIN SONAWALA  
JAY NITIN SONAWALA**